

OA No.272/2010
Premalata Behera Applicant
-Versus-
Union of India & Ors. Respondents
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Order dated: the 30th July, 2010.

C O R A M
THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (A)

The Applicant is the wife of Late Baban @ Baban Behera, a retired Head Trackman, office of the Senior Section Engineer, SERailway (now ECoRly), Cuttack. By filing this OA she seeks direction to the Respondents to pay 50% share from the pension of Shri Baban @ Baban Behera holder of PPO No.07020076502/13339/2589 dated 12-11-2002. Her grievance is that though she is entitled to the aforesaid benefit, in spite of representation she has not been paid the same. This matter was listed on 19-05-2010 when Mr.S.K.Ojha, Learned Standing Counsel for the Respondents undertook to obtain instruction on the disposal of the representation of the Applicant. No instruction seems to have been ~~instructed~~ ^{given} till date. However, Ms.S.L.Patnaik, Learned Counsel appeared for the Respondents and sought time to file reply. Since representation under Annexure-A/5 is still pending, without waste of time and without expressing any opinion on the merit of this matter, this OA is disposed of with direction to the Respondent No.1 to consider and dispose of the said representation within a reasoned order and communicate the same to the applicant at an early date preferably within a period of 30 days from the date of receipt of this order.


(C.R.Mohapatra)
Membr(Admn.)